

Engineer (EE) cadre from Assistant Engineer (AE) and Assistant Executive Engineers (AEE) source if so, the details thereof;

(b) whether it has not been possible to fill up the vacancies of Executive Engineer from Assistant Executive Engineer quota due to non-availability of sufficient number of Assistant Executive Engineer since 1972;

(c) whether it is a fact that yearly vacancies of EE and AEE quota was filled up by giving ad hoc promotion to AE since 1972; and

(d) if so, what steps Government propose to take to scrap the quota rule or modify the quota as per availability of strength of AE and AEE?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU): (a) In the CPWD the post of Executive Engineer (Group-A) is filled up by promotion from Assistant Executive Engineers and Assistant Engineers in the following ratio:—

	<i>AEE</i>	<i>AEs</i>
1.4.72 to 31.3.84	1:1	1

(b) Yes, Sir.

(c) Yes, Sir.

(d) Government propose to modify the Recruitment Rules in such a way that need for making ad hoc promotions would not normally arise in future.

(The Deputy Chairman *in the Chair*)

PAPERS LAID ON THE TABLE (i) Report and Accounts (1994-95) of the Central Electronics Limited, New Delhi and related papers (ii) Notifications of the Department of Atomic Energy

(iii) Report and Accounts (1994-95) of the Tata Institute of Fundamental Research, Mumbai and related papers

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGENDRA K. ALAGH): Madam I lay on the Table—

(1) (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Twenty-first Annual Report and Accounts of the Central Electronics Limited, New Delhi, for the year 1994-95, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the above Company.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (i) above.

[Placed in Library. *See* No. LT-434/96]

(ii) A copy each (English and Hindi) of the following Notifications of the Department of Atomic Energy, under sub-section (4) of Section 30 of the Atomic Energy Act, 1962:—

(1) G.S.R. No. 253, dated the 22nd June, 1996 publishing the Atomic Energy (Factories) Rules, 1996

(2) G.S.R. No. 254, dated the 22nd June, 1996 publishing the Atomic Energy (Control of Irradiation of Food) Rules, 1996.

[Placed in Library. (*See* No. LT-436/96)]

(iii) A copy each (in English and Hindi) of the following papers:—

- (i) Annual report and Accounts of the Tata Institute of Fundamental Research, Mumbai for the year 1994-95, together with the Auditor's Report on the Accounts.
- (ii) Statement by Government accepting the above Report.
- (iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above.

[Placed in Library. (See No. LT-435/96)]

**Report and Account (1995-96) of the Power Finance Corporation Limited, New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI): Madam, I lay on the Table, under sub-section (1) of Section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:—

- (i) Tenth Annual Report and Accounts of the Power Finance Corporation Limited, New Delhi, for the year 1995-96, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (ii) Review by Government on the working of the above Corporation.

[Placed in Library. See No. LT-437/96]

**Notifications of the Ministry of Personnel, Public Grievances and Pension (Department of Personnel and Training)**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI S.R. BALASUBRAMONIYAN):

Madam, I lay on the Table—

- I. A copy (in English and Hindi) of the Ministry of Personnel, Public Grievances and Pension (Department of Personnel and Training), Notification G.S.R. No. 344 (E), dated the 1st August, 1996, publishing the Central Administrative Tribunal (Principal Private Secretary) Recruitment Rules, 1996, under sub-section (1) of Section 37 of the Administrative Tribunals Act, 1985.

[Placed in Library. See No. LT-438/96]

- II. A copy (in English and Hindi) of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), Notification G.S.R. No. 147(E) dated the 23rd March, 1996, publishing the Indian Forest Service (appointment by Promotion) First Amendment Regulations, 1996, under sub-section (2) of Section 3 of the All India Service Act, 1951.

[Placed in Library. See No. LT-439/96]

**Notifications of the Ministry of Rural Areas and Employment (Department of Rural Development)**

- (i) Reports of the Comptroller and Auditor General of India

**ग्रामीण क्षेत्र और रोजगार मंत्रालय में राज्य मंत्री (श्री चंद्रदेव प्रसाद खर्पा):** कृषि उपज (श्रेणीकरण और चिरंकन) अधिनियम, 1937 की धारा 3 की उपधारा (2) के अधीन जायफल श्रेणीकरण और चिह्नान नियम, 1995 को प्रकाशित करने वाली ग्रामीण क्षेत्र और रोजगार मंत्रालय (ग्रामीण विकास विभाग) की [Placed in Library. See No. LT-440/96] 996 का एक प्रत (अग्रजा तथा हन्दा म) सभा फटल पर रखता हूँ।

- (ii) Notifications of the Ministry of

**उपसभापति:** आप खाली यह कह दते कि मर नाम के आगे जो 4 नम्बर पर लिखा गया है, वही मैं सभा फटल पर रखता हूँ तो काफी था।

Petroleum and Natural Gas